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(2024) 02 NCLT CK 0059

National Company Law Tribunal, Chandigarh Bench

Case No: IA(I.B.C)/2641 (CH)2023 In C.P. (IB)/43(CH)2021

Milton Cycle Industries Limited

APPELLANT

Vs

Atlas Cycles (Harvana) Limited

RESPONDENT

Date of Decision: Feb. 27, 2024

Hon'ble Judges: Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench: Division Bench

Advocate: Vishav Bharti Gupta, SPS Chawla

Final Decision: Disposed Of

Judgement

IA No. 2641/2023

This application has been filed by the applicant for rectification of order dated 04.10.2023 passed by this Bench, vide which, CP (IB) No. 43(CH)/2021 was dismissed as withdrawn simpliciter. In the present application, it is stated by learned counsel for the applicant that the liberty may be granted to the applicant to get the main petition revived in case, there is any default in payment as per the settlement.

Keeping in view the facts and circumstances mentioned in the application, IA No. 2641/2023 is allowed and stands disposed of accordingly.